

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

7.12.2007

OA 404/2007

Mr. P. P. Mathur, counsel for applicant.

Heard the learned counsel for applicant. The OA stands disposed of finally at admission stage by a separate order.


(J.P. SHUKLA)
MEMBER (A)


(A.K. YOG)
MEMBER (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 07th day of December, 2007

ORIGINAL APPLICATION NO.404/2007

CORAM :

HON'BLE MR.JUSTICE A.K.YOG, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISTRATIVE MEMBER

Jai Gopal Singh,
Deputy Director General,
Press Information Bureau,
Jaipur.

... Applicant

(By Advocate : Shri P.P.Mathur)

Versus

1. Union of India through
Secretary to the Govt.,
Ministry of Information & Broadcasting,
'A' Wing, Shastri Bhawan,
New Delhi.
2. Director General,
Directorate of Advertising & Visual Publicity,
3rd Floor, PTI Building,
Parliament Street,
New Delhi.

... Respondents

(By Advocate : - - -)

ORDER (ORAL)

PER HON'BLE MR.JUSTICE A.K.YOG

Heard learned counsel for the applicant. This OA is being finally disposed of in view of the facts of this case.

2. The Vigilance Commission referred the matter on 22.7.2005 requiring to hold disciplinary inquiry (Ann.A/8). Charge-sheet was served on 3.7.2007 (Ann.A/1). Inquiry Officer has been appointed vide order dated 13.9.2007 (Ann.A/4).

3. Since Inquiry Officer has been appointed in September, 2007, we are of the opinion that applicant has shown over-anxiety to approach this Tribunal. However, considering the fact that pendency of inquiry itself causes embarrassment and may dampen spirit of an employee, we are of the opinion that disciplinary inquiry, which is admittedly pending, should be held expeditiously and concluded as early as possible.

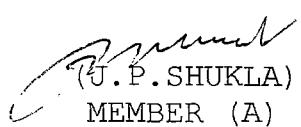
4. In view of relief clause (b) made in the OA itself, we are of the opinion that other relief and the pleadings in support thereof are not required to be looked into at this stage. Let the applicant approach the concerned respondent- authorities with request to conduct 'inquiry' expeditiously. Needless to mention that the applicant shall extend desired 'cooperation'.

5. Consequently, we direct the applicant to file certified copy of this order alongwith complete copy of the OA (with annexures) before the concerned competent authority within four weeks from today. We have no reason as to why the respondents/concerned competent authority shall not conclude the inquiry expeditiously, preferably

within six months from the date of applicant's approaching them, as indicated above.

6. The OA is disposed of, at admission stage itself, subject to the above observations.

7. No costs.


(U.P. SHUKLA)
MEMBER (A)


(A.K. YOG)
MEMBER (J)

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